

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.117/98

Thursday, this the 22nd day of January, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

K Sankara Narayanan Nair,
Sub Divisional Engineer(Phones),
Kunnamkulam. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Chief General Manager,
Telecom, Kerala Circle,
Trivandrum.
2. Union of India represented by
Secretary to Government of India,
Ministry of Communications,
New Delhi. - Respondents

By Advocate Mr PR Ramachandra Menon, ACGSC

The application having been heard on 22.1.98 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant, who is a Sub Divisional Engineer
(Phones), Kunnamkulam has made a representation A-2
claiming the benefit granted to the applicant in O.A.
1456/91 on the ground that he is in all respects, similarly
placed like the applicant in that case. As the representa-
tion remained not responded to, the applicant has filed this
application for a declaration that he is entitled to be

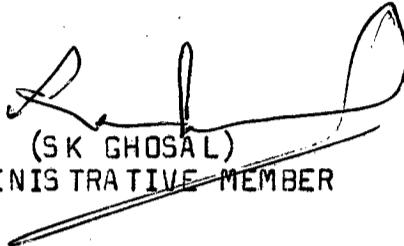
granted notional promotion as selection grade Technician in the scale of pay of Rs.425-640 with effect from 25.3.75 and to get his pay fixed accordingly with arrears of revised pay and allowances and for a direction to the respondents to grant applicant promotion on a notional basis as selection grade Technician in the scale of pay of Rs.425-640 with effect from 25.3.75 and to refix his pay in the higher categories on that basis with consequential benefits including arrears of revised pay and allowances.

2. When the application came up for hearing, learned counsel for the applicant produced for our perusal an order in O.A.69/98 in the case of two applicants who are similarly placed like the applicant herein. Hence it is stated that the application may be disposed of in the same line as the decision in O.A.69/98. Learned counsel for respondents also agrees that the application may be disposed of with identical direction as was given in O.A.69/98.

3. In the light of what is stated above, we dispose of this application with a direction to the first respondent to consider the representation of the applicant

A-2 to see whether the applicant is similarly situated as the applicants in DA-1456/91 and to give him a speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated, the 22nd January, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

trs/221

LIST OF ANNEXURE

1. Annexure A2: Representation dated 26.8.97 submitted by the applicant to the 1st respondent.